

निर्माण, आवास और संभरण मंत्री
(श्री के० सी० रेड्डी) : (क) नहीं ।

(ख) और (ग). सवाल पैदा ही नहीं होता ।

†THE MINISTER OF WORKS, HOUSING
AND SUPPLY (SHRI K. C. REDDY): (a) No.

(b) and (c). Do not arise.]

निजी क्षेत्र में काम दिलाऊ सरकारी
दफ्तरों की माफत भर्ती

१२. श्री नवाब सिंह चौहान : क्या
श्रम तथा सेवा नियोजन मंत्री यह बताने की
कृपा करेंगे कि :

(क) क्या सरकार निजी क्षेत्र के
मालिकों से कामदिलाऊ सरकारी दफ्तरों की
माफत कर्मचारियों को भर्ती करने के लिये
कहना चाहती है ;

(ख) यदि उपरोक्त भाग (क) का
उत्तर 'हां' हो तो इस बारे में अन्तिम निर्णय
कब तक कर लिया जायेगा ; और

(ग) क्या इस विषय में निजी क्षेत्र के
मालिकों से मशविरा किया गया है और यदि
हां तो क्या मशविरा किया गया ?

†[RECRUITMENT IN PRIVATE SECTOR
THROUGH EMPLOYMENT EXCHANGES

12. SHRI NAWAB SINGH CHAUHAN:
Will the Minister of LABOUR AND
EMPLOYMENT be pleased to state:

(a) whether Government propose to ask
the private sector to recruit employees
through the Employment Exchanges;

(b) if the answer to part (a) above be in
the affirmative, the time by when final
decision will be taken in this regard; and

f]English translation.

(c) whether the employers in the private
sector have been consulted in the matter and
if so, what consultations were held?]

श्रम उपमंत्री (श्री आबिद अली) :
(क) जी नहीं ।

(ख) और (ग). सवाल पैदा नहीं होता ।

†[THE DEPUTY MINISTER OF LABOUR
(SHRI ABID ALI): (a) No.

(b) and (c). Do not arise.]

12 NOON

REFERENCE TO (I) NOTICE OF
MOTION FOR PAPERS—SITUATION
IN GUJARAT AND (II) AN ARTICLE BY
SHRI R. K. RAMADHYANI

SHRI D. V. PATEL (Bombay): Sir,
yesterday I gave Notice of Motion for Papers.
I would like to draw your attention to the
situation in Gujarat, about the arrest of two
Members of Parliament, the harassment of
press reporters and the suppression of civil
liberties. I have been only orally told that this
cannot be allowed. I would like to draw the
attention of the House to the deteriorating
situation there, and particularly to the fact that
the Government of Bombay who is supposed
to be in charge of law and order was reluctant
to take action. The feeling is that pressure is
put on the Government of Bombay from here.
Therefore, this House is concerned over this,
and I would request permission . . .

SHRI BHUPESH GUPTA (West Bengal): I
would like to draw the attention of the House
through you to an article by Mr. R. K. Rama-
dhyani, I.C.S., Secretary to the Union
Ministry of Information and Broadcasting, in
which this gentleman has slandered the
socialists of the country, indulged in party
politics and slandered the Communist Party of
India. It is a serious matter, and the House
should be apprised of it. I consider it is a
violation of all rules

[Shri Bhupesh Gupta.] of public service and this matter has to be placed before the House for it to consider, in its wisdom, as to how to tackle such violation of rules on the part of officials.

MR. CHAIRMAN: Well, it is a State subject—Law and Order—Mr. Patel. I have not heard of any interference by the Centre. In any case, I have sent the Motion to the Minister of Home Affairs.

SHRI JASWANT SINGH (Rajasthan): All such things happen under the Congress Government.

MR. CHAIRMAN: It does happen with all Governments.

SHRI JASWANT SINGH: It was only the monopoly of the Communists in Kerala.

SHRI D. V. PATEL: I have said that I have good reason to believe that the delay of four days in taking action by the Bombay Government is indicative of it. If I am given an opportunity, I am prepared to put all these matters before the House.

SHRI V. K. DHAGE (Bombay): But what is the Home Ministry doing in this matter? Are they taking any action?

MR. CHAIRMAN: They are considering the whole question.

SHRI V. K. DHAGE: When will they let us know?

MR. CHAIRMAN: I will let you know when the decision is taken.

SHRI BHUPESH GUPTA: About this article?

MR. CHAIRMAN: This particular article also. You are really intransigent. I see no improvement in you, Mr. Bhupesh Gupta.

STATEMENT BY MINISTER

GOVERNMENT DECISION TO MAKE THE COST ACCOUNTS REPORTS AVAILABLE TO THE PUBLIC ACCOUNTS COMMITTEE

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, in the course of the debates on the Indian Tariff (Amendment) Bills during the November-December, 1957 session of the Parliament, some Hon'ble Members desired clarification about the need for the secrecy attached to Cost Accounts Reports prepared by the Tariff Commission. One of the points raised was that if the Parliament was to grant protection, it was only proper that it should know on what basis this was being done, and this would be possible only if the Cost Accounts Reports were made available to the House. It was also pointed out by some Hon'ble Members that even if the public disclosure of the Cost Accounts Reports were considered undesirable, there could be no objection to their being made available to a Committee of the House.

Sir, the above points have been carefully considered and Government have decided that if the Public Accounts Committee desire to refer to any particular Cost Accounts Reports of the Tariff Commission, those reports would be made available to the Public Accounts Committee, as and when required.

SHRI T. S. AVINASHILINGAM CHETTIAR (Madras): Sir, may I point out that the Public Accounts Committee gets these Reports very much long after these are presented. If these are presented to us as and when the Bills are being forwarded, it will be good.

SHRI MANUBHAI SHAH: Sir, If any of these Reports are required, they will be made available immediately. It is not necessary that a particular factory or a particular Report has to be under the examination of the Public Accounts Committee any time. If the hon. members of the